

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB- 3475 (ND)/2019

IN THE MATTER OF
Ardiv International LLP.
VS.
M/s. Innovative Textiles Ltd. & Anr.

... OPERATIONAL CREDITOR
...CORPORATE DEBTOR

SECTION
Under Section 9 IBC, 2016

Order delivered on 02.01.2020

Coram:
Ch. Mohd. Sharief Tariq
Hon'ble Member (Judicial)
Shri K.K. Vohra
Hon'ble Member (Technical)

For the Petitioner/FC : Mr. Sanket Gupta Advocate
For the Corporate Debtor :

ORDER

Counsels for both sides are present. Counsel for the Corporate Debtor prayed for time for filing reply and Vakalatnama. At request, time is enlarged with the direction to file reply within two weeks along with Vakalatnama by circulating a copy to the other side. Thereafter, within one week, the Counsel for the Operational Creditor will file Rejoinder, if any.

For final submissions, put up on 03.2.2020.

-s-d-

(K. K. VOHRA)
MEMBER (TECHNICAL)

-s-d-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit